

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. No.2928 of 2004

New Delhi, this the 5th day of August, 2005

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HON'BLE SHRI SHANKER RAJU, MEMBER (J)

Shri Jamna Dass s/o Shri Sukh Pal
R/o B-47, Aruna Nagar, Delhi-110054.

.....Applicant.

(By Advocate : Shri D.R. Gupta)

VERSUS

Union of India through

1. Commissioner of Income Tax,
Range-VII, 'D' Block, Vikas Bhawan,
I.P. Extension, New Delhi-110002.
2. Joint Commissioner of Income Tax
Range-21, 'D' Block,
I.P. Extension, New Delhi-11.0002.

.....Respondents.

(By Advocate : Shri V.P. Uppal)

ORDER (ORAL)

Heard learned counsel for the parties.

2. Applicant assails continued suspension and relies upon the DOP&T's OM No.11012/4/2003- Estt. (A) dated 7.1.2004, which provides that in a case where an official is under suspension on account of alleged involvement in a criminal case and the charges are not filed in the court of law, even on reinstatement in service, without directing the case against him, though after issue of these instructions, respondents have twice reviewed the case of the applicant for suspension held on 20.9.2004 and 14.3.2005, yet I am of the view that these instructions have not been discussed and considered by the respondents.

3. In this view of the matter, OA is disposed of with a direction to the respondents to reconsider the request of the applicant for revocation of his

suspension in the light of the aforesaid OM of the DOP&T within a period of
two months from the date of receipt of a copy of this order. No cost. N)

S. Raju
(SHANKER RAJU)
MEMBER (J)

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